

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 29160/2018

(Arising out of impugned final judgment and order dated 18-01-2017 in CWP No. 16864/2015 03-04-2017 in RACW No. 190/2017 passed by the High Court of Punjab & Haryana at Chandigarh)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

GURPINDER SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.113251/2018-CONDONATION OF DELAY IN FILING and IA No.115137/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-10-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE A.M. KHANWILKAR

For Petitioner(s) Mr. Maninder Singh, ASG
 Mr. R. Balasubramanian, Adv.
 Mr. Nalin Kohli, Adv.
 Mr. Prabhas Bajaj, Adv.
 Ms. Kanika Saran, Adv.
 Ms. Ashika Chawla, Adv.
 Mrs. Anil Katiyar, AOR
 Ms. Nimisha M., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with SLP(C) No(s).18844/2017.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR